

Sl. No.	States	Domestic	Commercial	Agricultural	Industrial
6.	Himachal Pradesh	61.00	155.00	65.00	165.00
7.	Karnataka	150.00	390.00	2.00	247.17
8.	Kerala	77.00	313.00	14.21	116.57
9.	Madhya Pradesh	75.00	230.00	36.73	277.71
10.	Maharashtra	116.10	312.00	22.96	308.99
11.	Meghalaya	85.00	176.00	56.00	156.07
12.	Orissa	98.75	265.00	70.00	306.58
13.	Punjab	133.25	267.00	45.91	231.00
14.	Rajasthan	105.00	232.50	41.96	255.00
15.	Tamil Nadu	90.00	330.75	0.22	288.53
16.	Uttar Pradesh	120.00	263.63	47.29	282.16
17.	West Bengal	104.43	251.90	87.00	274.40

[Translation]

Irregularities in IAY

*545. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether several irregularities have been committed in Indra Awas Yojana;

(b) if so, the State-wise details thereof for the last three years; and

(c) the number of persons against whom action has been taken in this regard ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPU YERRANNAIDU) : (a) to (c) State Governments were asked to report irregularities committed, if any, in the implementation of Indra Awas Yojana. However, except Assam, Andhra Pradesh, Maharashtra and the UT of Andaman & Nicobar Islands who have furnished 'nil' information no State has so far reported any such irregularities having been committed. This Ministry had received some complaints from Members of Parliament regarding irregularities committed in the selection of beneficiaries and corrupt practices being indulged in by some official. These have been referred to the concerned States for appropriate action. Besides, Members of Parliament have pointed out before various for a such as Consultative Committee and

the Standing Committee, general issues about irregularities relating to poor quality of construction, engagement of contractors in construction of IAY houses and misutilisation of funds. While specific complaints are always referred to the concerned DRDAs/State Governments for inquiry and appropriate remedial action, the Ministry monitors the implementation of IAY through periodic progress reports, reviews, CAG's observations, evaluations and its own mechanism such as the Area Officers Scheme through which Officers of the Ministry designated as such for specific districts/States carry out sample inspection to see whether the scheme has been implemented in accordance with the guidelines issued by the Ministry. In addition, the Ministry has recently issued instructions to the State Governments to set up Monitoring and Vigilance Committees at the block, district and the State levels to monitor and exercise vigilance over the implementation of various rural employment schemes. Among others, Members of Parliament and Members of Legislative Assemblies, besides ex-MPs and MLAs are members of such Committees.

[English]

Production of Processed Fruits

*546. SHRI P.S. GADHAVI :
PROF. JITENDRA NATH DAS :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the steps taken by the Government to increase production of processed fruits;

(b) whether the Government propose to promote fruit processing industries at village level;

(c) if so, the details thereof, State-wise;

(d) the number of Food Processing Training Centres functional, State-wise and location-wise;

(e) criteria adopted for choosing the location for setting up the training centre; and

(f) the extent to which it will help in generating additional employment ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (c) In order to promote processing of fruits, particularly at village level, the Government has been taking various steps to provide policy support, facilitation, consultancy etc. In addition, the Ministry of Food Processing Industries is implementing various developmental plan schemes, which include support for backward linkages, for marketing, R&D etc. One of these